F.No. P-24025/19/2023-IPR-II

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR - International Policy Section

Vanijya Bhawan, New Delhi. Dated: 8th December, 2023

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of **Shri Sukhdeep Singh, Deputy Controller, O/o CGPDTM** for the round-2 of India-Oman CEPA negotiations from **09**th **to 11**th **December 2023**, (excluding travel time and enforced half, if any).

- 2. The tour of the Officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicate above, excluding journey time and enforced halts, if any.
- 3. The terms and conditions of the deputation are as under:
 - i. **Period of deputation:** The officer will be on deputation for 3 days (i.e. from 09.12.2023 to 11.12.2023), excluding journey time and enforced halts, if any.
 - ii. Pay: During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance from time to time.
- iv. **Passage etc.:** Travel by Air, Hotel accommodation, DSA, Local transport, mobile and extra luggage, etc. will be provided on Government expense as per entitlement.
- v. All expenses on above heads will be borne by O/o CGPDTM under 3475.00102.11.01.12 of Demand No.11 of DPIIT for the FY24.
- vi. The officer will submit a report after completion of program.
- 4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.
- 5. This issues with the concurrence of the AS&FA, DPIIT vide Note No. 10 dated 08/12/2023 of File No. P-24025/19/2023-IPR-II (computer No. 187505).

(**Deepak Kumar**) Assistant Director

To:

Copy to:

- 1. The Ambassador, Embassy of India in Muscat, Oman
- 2. The Second Secretary (Consular), Embassy of India in Muscat, Oman
- 3. The Joint Secretary (Gulf) MEA, New Delhi
- 4. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- 5. PSO to SIPP/ PPS to JS(HP)
- 6. Shri Sukhdeep Singh, Deputy Controller, O/o CGPDTM
- 7. PA to CGPDTM, O/o CGPDTM
- 8. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
- 9. Establishment-I, Vanijya Bhawan, New Delhi.